

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. IV

Service Tax Appeal No. 51824 of 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-762-17-18 dated 26.03.2018 passed by the Commissioner (Appeals), CGST & Central Excise, Indore)

Shubham Nariman Enclave

Appellant

(A Unit of Shubham Realty)
Near Nariman City, Survey No. 12/3
Chhota Bangarda, Indore

VERSUS

The Commissioner, Central Excise, Indore

Respondent

Appearance

None – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

CORAM :

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 21/07/2023

Final Order No. 50965/2023

Dr. Rachna Gupta

None is present for the appellant. However, a written request for the deemed withdrawal of the appeal. In view of the impugned demand being settled under Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019. Keeping in view the said request annexed with SVLDRS Form No. 1 and SVLDRS Form No. 4/ discharge certificate. Appeal is ordered to be dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Rachna Gupta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)

